

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.731/97

DATE OF ORDER : 16-06-1997.

Between :-

Nalin Prabhat

... Applicant

And

1. The Union of India,  
rep. by its Secretary,  
M/o Personnel, Public Grievances  
& Pensions, New Delhi-1.
2. The Secretary to Govt. of India,  
M/o Home Affairs,  
New Delhi-1.
3. The State of Andhra Pradesh,  
rep. by its Chief Secretary,  
Secretariat, Hyd.

... Respondents

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Counsel for the Applicant : Shri K.Sudhakar Reddy

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.

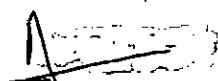
(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Shri K.Sudhakar Reddy, counsel for the applicant and Shri N.R.Devaraj, counsel for Respondents 1 and 2 and Shri P:Naveen Rao, <sup>Handy</sup> ~~special~~ counsel for Respondent No.3.

2. The applicant in this OA is <sup>an</sup> IPS cadre officer of Andhra Pradesh. He submits that when he applied for selection to the Civil Services, he <sup>had</sup> given ~~had~~ addressed at Manali in the Himachal Pradesh as permanent one and the address at Ludhiana as address for correspondence as his father was <sup>in</sup> service at Ludhiana. The applicant was selected and posted to Andhra Pradesh IPS cadre. It is stated that his father <sup>had</sup> ~~was~~ retired from the Police Service of Punjab and settled at Manali in Himachal Pradesh. The applicant by his representation <sup>dt.</sup> ~~on~~ 7-5-96 requesting the respondent No.3 to show his home town address as Manalai in Himachal Pradesh and his home district as Kulu instead of Ludhiana. On that representation, the Respondent No.2 by his letter dt.29-3-96 directed respondent No.3 to ascertain from the applicant the reason to change <sup>the</sup> ~~of~~ <sup>town</sup> state from Ludhiana to Kulu. The applicant was asked by Respondent No.3 to reply that query by letter dt.21-3-96 (Annexure-II page-7 to OA). The applicant by his letter dt.7-5-96 <sup>had</sup> given the reason and it appears from the reply that he wants to set the record right in regard to his home district ~~and~~ as well as the permanent address. Respondent No.3 <sup>replies</sup> had forwarded his application to the Government of India to issue order as deemed fit in the matter at an early date by his letter





No.1080/SCC/95-5 dt.27-6-96 (Annexure-VI, page-14 to OA). It is stated that no final decision has been taken in this connection.

3. This O.A. is filed praying for a direction to Respondent No.2 to dispose of the representation of the applicant dt.7-5-96 with immediate effect.

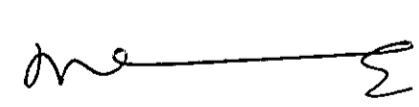
4. The learned counsel for the respondents submits that change of the home district and the permanent address required clarification both from the State of Punjab and from State of Himachal Pradesh. There is a rule that no one from outside can procure property in Himachal Pradesh. Hence it is taking time and it may ~~be~~ possibly take <sup>some more</sup> time to consult both the governments viz. State of Punjab and State of Himachal Pradesh.

5. In any case, the applicant's representation and his reply had already been forwarded to Respondent No.2 and the State Government also requested Respondent No.2 to dispose of the applicant's representation as deemed fit at an early date. In view of the above, the only direction that can be given in this OA is ~~that~~ to dispose of the applicant's representation expeditiously in accordance with the law. With the above direction, the O.A. is disposed of at the admission stage itself. No costs.

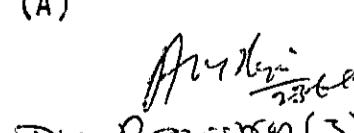
  
(B.S. JAI PARAMESHWAR)

Member (J)

16/6/97

  
(R. RANGARAJAN)

Member (A)

  
D.Y. Regis (3)

Dated: 16th June, 1997.  
Dictated in Open Court.

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Copy to:-

1. The Secretary, M/o Personnel, Public Grievances & pensions, Union of India, New Delhi.
2. The Secretary to Govt. of India, M/o Home Affairs, New Delhi.
3. The Chief Secretary, State of A.P., Secretariat, Hyd.
4. One copy to Sri. K.Sudhakar Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. P.Naveen Rao, SC for A.P. CAT, Hyd.
7. One copy to Deputy Registrar(A), CAT, Hyd.
8. One spare copy.

Rsm/-

self  
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COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI K. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED:

16/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

O.A. NO.

731/97

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

new copy sent to N2

YLKR

II Court.

